

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO. 170/00061/2019

IN

ORIGINAL APPLICATION No.170/01460/2018

DATED THIS THE 31ST DAY OF JANUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

R. Parthiban,
S/o P. Rajagopal,
Aged about 57 years,
Working as Programme Officer,
Indian Council for Cultural Relations,
No. 7/2, First Floor, 2nd Main,
Palace Cross Road,
Bangalore – 560 020

.....Review Applicant

(By Shri B. Venkatesh Kumar Advocate)

Vs.

1.The Director General,
Indian Council for Cultural Relations,
Azad Bhavan,
I.P. Estate, New Delhi – 110 002

2.The Deputy Director General (AH),
Indian Council for Cultural Relations,
Azad Bhavan,
I.P. Estate, New Delhi – 110 002

3.The Regional Director,
Indian Council for Cultural Relations,
No. 7/2, First Floor, 2nd Main,
Palace Cross Road,
Bangalore – 560 020

4.Union of India represented by
Secretary to Government,
Ministry of External Affairs,
South Block, New Delhi – 110 011 Review Respondents

(By Shri M.V. Rao, Senior Central Government Panel Counsel)

ORDER (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. The DPC proceedings was kept in a sealed cover. We have opened and verified it. In view of the circumstances of the case, we hold that time has now not been ripe for the DPC to be followed. It will be continued to be kept in sealed cover. It will be kept in another sealed cover and resealed and given. In view of the fact of the case, we feel that justice will be met to both parties, if denovo enquiry is conducted as early as possible, to be concluded, but within next 6 months. If the denovo enquiry results are in favour of the applicant, he will be immediately granted promotion from the earliest point on which he became eligible, otherwise, he is given liberty to challenge it. RA disposed off.

2. We will withdraw imposition of cost. RA disposed as above. No order as to costs.

(CV. SANKAR)
MEMBER (A)

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(DR. K.B. SURESH)
MEMBER (J)

Annexures referred to by the applicants in RA.No.61 /2019

Annexure RA-1:Copy of order dated 2.4.2019 in OA.1460/2018

Annexure RA-2:Copy of OM dated 6.3.2019

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